

Short Notice Question and Answer**SPECIAL EDUCATIONAL SCHEMES FOR INDUSTRIAL DEVELOPMENT**

Shri S. N. Das: Will the Minister of Finance be pleased to state:

(a) whether the Government of India have sanctioned any special educational scheme and a vigorous programme of industrial development involving an expenditure of about Rs. 12 crores and of about Rs. 300 crores respectively with a view to provide employment to those who are unemployed;

(b) if so, the extent of financial commitment of the Centre in the implementation of these schemes;

(c) whether the various State Governments have accepted any financial responsibility in this matter;

(d) if so, the extent of their responsibility; and

(e) the precise nature of schemes and programmes that have been sanctioned?

The Minister of Finance (Shri C. D. Deshmukh): (a) The Government of India have proposed a Special Educational Expansion programme to provide employment to the educated unemployed. No separate industrial development programme has been drawn; the programme already outlined in the Plan will be suitably adjusted to relieve educated unemployment.

(b) Rs. 14.7 crores on account of the educational programme.

(c) The State Governments were addressed only on the 20th August, 1953, and their comments are not yet available.

(d) Does not arise.

(e) A copy of the Ministry of Education letter No. F.2-8/53-D.I. dated the 20th August, 1953 to the State Governments, giving the details of the scheme, is laid on the Table of the House. [See Appendix V, annexure No. 24.]

Shri S. N. Das: May I know, Sir, what will be the basis of this distribution of the amount that the Central Government is giving to the various States?

Shri C. D. Deshmukh: It will depend on the response of the States concerned, Sir.

Shri S. N. Das: May I know whether the Central Government has calculated what will be the proportion if the scheme is approved by the State Governments?

Shri C. D. Deshmukh: If hon. Members will read this letter, they will discover what the responsibility of the Centre is going to be and what the responsibility of the States is going to be. For the first year, it will be 75 per cent. Centre and 25 per cent. States, second year, 50-50, and third year 25 per cent. Centre and 75 per cent. States.

Shri L. N. Mishra: Sir, do the Government contemplate any increase in the size of the Plan as a result of these additional programmes; if yes, to what extent and how and wherefrom the money is to be found out?

Shri C. D. Deshmukh: Generally speaking, Sir, it is not expected that this would involve any enlargement of the Plan. The Education scheme as now outlined will probably take the place of some of the educational schemes already included in the Plan under the same general category.

Kumari Annie Mascarene: May I know whether in view of the fact that an amount has been set apart for educational employment, those schools which have been closed for want of finance will be re-opened from the amount set apart?

Shri C. D. Deshmukh: If the hon. Member's question is whether the same treatment will be given to closed schools as to the new schools, the answer is, Yes. There is no essential difference between the opening of a new school and the re-opening of old schools.

Shrimati Renu Chakravarty: Sir, may we know what are the States that are going to benefit by the 12 crores or so given for this education scheme? Can we have the break-up?

Shri C. D. Deshmukh: That is the same question which was asked by the first hon. Member. Until we get the response of the State Government, particularly an indication of their readiness to take up the scheme which has been outlined, it is not possible for us to indicate what the share of each State will be. It is possible that some States will say that they are not in a position to take up the entire burden. In such a case, the problem will have to be considered afresh.

Shri T. S. A. Chettiar: May I know the particulars of the educational programme to relieve unemployment?

Mr. Deputy-Speaker: Particulars of the whole programme?

Shri T. S. A. Chettiar: He has laid on the Table of the House a letter addressed to the State Governments. May we know the particulars of the educational programme to implement which they are spending 14 crores and odd?

Shri C. D. Deshmukh: That is the programme indicated in the letter.

Shri B. K. Das: May I know whether the scheme submitted by the West Bengal Government has been sanctioned, and, if so, for what amount and how many teachers?

Shri C. D. Deshmukh: I am not aware that the West Bengal Government has sent any formal reply. The Chief Minister was here a few days ago and he had informal talks with Members of the Planning Commission.

Shri L. N. Mishra: It appears from the letter addressed by the Government of India to the State Governments that Government of India has undertaken to give financial aid for a limited period of 3 years only. May I know the new resources from which the State Governments are expected to

meet this additional liability thereafter?

Shri C. D. Deshmukh: It is very difficult to say what the new resources of the States will be after the three year period, namely after the completion of the present Plan. That will be part of the new Five Year Plan that would have to be taken in hand in due course.

Shri A. M. Thomas: The Development Council consists of the Chief Ministers of the various States. May I enquire whether these proposals have been placed before the Development Council and, if not, are these contemplated to be placed before the Council?

Shri C. D. Deshmukh: As I said the other day, it is possible that a meeting of the National Development Council would have to be called in about a month's time. If, by that time, it has been possible to finalise this scheme and if there are any points that need any reference to the Council, then those points will be placed before the meeting of the Council.

Shri K. K. Basu: May I know the total number and the percentage of the educated unemployed who will find employment under this scheme when it is in full working?

Shri C. D. Deshmukh: It is about 88,000, Sir, if the scheme is in full working.

Shri K. K. Basu: What will be the percentage?

Shri C. D. Deshmukh: That is very difficult to say. We have not got all the statistics in regard to the total number of educated unemployed.

Dr. M. M. Das: May I know whether, in addition to the scheme which is in question, any other scheme is under the consideration of the Government for the solution of the problem of the educated unemployed?

Mr. Deputy-Speaker: We are having a resolution.

Prof. D. C. Sharma: May I know if it has been decided what type of education will be imparted in the new schools that are going to be set up? Is it basic or the old orthodox kind?

Shri C. D. Deshmukh: Primary.

Shri S. N. Das: May I know whether besides this scheme any other schemes for encouraging cottage industries production and to intensify the execution of those projects, are under consideration?

Shri C. D. Deshmukh: Yes, Sir, that subject has also been indicated in the letter of the Planning Commission which contained its 11-point programme to relieve unemployment. This is one of the issues which the State Governments would have to consider as to which particular cottage industry is to be taken up with the specific object of reducing unemployment.

श्री पी० एन० राजभोज : मैं यह पूछना चाहता हूँ कि बैंकवर्ड क्लॉसेज के बारे में प्लानिंग कमीशन ने कई स्कीमें बनाईं। लेकिन अमल में कोई नहीं आती है। तो अमल में कब आवेंगी, क्या आप यह बता सकते हैं ?

एक माननीय सदस्य : पांच साल बाद ।

श्री पी० एन० राजभोज : पांच साल बाद आवेंगी, या अभी आवेंगी, यह बताइये ?

श्री सी० डी० देशमुख : यह प्रश्न अप्रासंगिक मालूम होता है ।

श्री पी० एन० राजभोज : मैं ने सुना नहीं क्या जवाब दिया ?

Mr. Deputy-Speaker: He says it does not arise out of this question. The hon. Member knows Hindi.

WRITTEN ANSWERS TO QUESTIONS

PAKISTAN SECURITIES

*1027. **Shri A. N. Vidyalkar:** (a) Will the Minister of Finance be pleased to refer to the answer given to Starred Question No. 1687 asked on the 29th April, 1953 and state whether Government have collected information about the number and value of Pakistan Securities viz., N.W.F.P. Loan and Sind Government Loan since 27th February, 1951 standing enfaced for payment of interest, on Indian Treasuries that have changed enfacement from India to Pakistan?

(b) How many Karachi Port Trust and Karachi Municipal Debentures since 27th February, 1951 have been transferred from Imperial Bank of India Bombay, Calcutta and Madras Registers to Karachi Registers?

(c) Did the change of enfacement, change of register and export of Pakistan securities mentioned in (a) and (b) above take place under the permission of the Foreign Exchange Regulations?

(d) If so, how the payment for the same was received in India?

(e) If not, how the securities were exported to Pakistan?

(f) How many Indian Securities held in Pakistan have changed enfacement from Pakistan to India and imported in India since 27th February, 1951?

(g) What is the form and value of the consideration that was paid in lieu of these securities to Pakistani holders?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes Sir. A statement giving the information is attached. [See Appendix V, annexure No. 25.]

(b) The Imperial Bank of India does not maintain any registers in respect of these securities.

(c) to (e). Out of the securities of the face value of Rs. 119,96,900 referred to in the statement attached, securities worth Rs. 82,86,100 were in all probability transferred to Pakistan before the introduction of ex-